

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:3546

ANSWERED ON:11.08.2015

Incident in Sports Stadium

Solanki Dr. Kirit Premjibhai

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government is aware that liquor was served in Delhi and District Cricket Association (DDCA) run bar in Firozshah Kotla Stadium complex on 2 October, 2013;

(b) if so, the details thereof;

(c) whether the Government has conducted investigation on the said incident;

(d) if so, the outcome thereof and the follow up action/steps taken in this regard; and

(e) if not, the reasons therefor?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS
(SHRI SARBANANDA SONOWAL)

(a) to (e) Madam, 'Sports' is a State subject. Promotion and development of sport is primarily the responsibility of the State Governments and the National Sports Federations (NSFs) concerned. NSFs are bodies registered either under the Societies Act or under the Companies Act and are autonomous in their functioning. Government does not interfere in their internal functioning. Moreover, Government does not deal with the State level associations. Government has not recognized Board of Control for Cricket in India (BCCI) as an NSF. Delhi and District Cricket Association (DDCA) is an affiliated unit of BCCI and Government does not deal with it. Moreover, the issue of running the bar by DDCA at Firoz Shah Kotla and serving of liquor on 02-10-2013 is a matter concerning the State Government and Government of India has no role in it.
